

**Price of Chemical manure**

4766. **SHRI N. SOUNDARAJAN:** Will the Minister of **AGRICULTURE** be pleased to state:

(a) whether there is any proposal before the Government of India to reduce the rates of Chemical manure; and

(b) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN):** (a) No, Sir.

(b) Question does not arise.

**Missing of Files from ICAR HQ.**

4767. **PROF. AJIT KUMAR MEHTA:**  
**SHRI RASHEED MASOOD:**

Will the Minister of **AGRICULTURE** be pleased to state:

(a) whether it is a fact that a number of files have been missing from the ICAR Headquarters and its institutes; and

(b) if so, the number of files found missing during the last one year at the ICAR Headquarters and its institutes stating the nature of the missing files and the result of the inquiry if any made into these missing files and the remedial measures taken by the Government in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN):** (a) Yes, Sir.

(b) During the last one year, seven files were reported misplaced/missing from different Sections of the ICAR Headquarters. The nature of such files relate to different subject matters handled in the Council.

The information in respect of ICAR Institutes is being collected and the same will be laid on the Table of the Sabha.

In order to prevent the possibility of files being misplaced in the Council, a suitable procedure has been evolved and circulated to all concerned for compliance.

**Encroachment on D.D.A. Land in Janakpuri, New Delhi**

4768. **SHRI SHIBU SOREN:** Will the Minister of **WORKS AND HOUSING** be pleased to state:

(a) whether it is a fact that certain shopkeepers in A—I and A—I B blocks market in Janakpuri have encroached upon the D.D.A. land and are grossly misusing the passages in varandas;

(b) whether two of the shopkeepers running sweets shop and general merchants shops have opened gates by removing brickwall and have encroached up the place earmarked for public park in gross violation of DDA's land by using for his preparations and for serving refreshments etc.;

(c) the details of such shopkeepers;

(d) if so, whether any steps are proposed to be taken to check this misuse and encroachments; and

(e) whether D.D.A. propose to cancel their allotment or direct them to close the door with bricks?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING: (SHRI BHISHMA NARAIN SINGH):** (a) to (c). The Delhi Development Authority has reported that allottee of shop No. 12 in A—I and A—IB blocks had encroached upon Delhi Development Authority's land by misusing the passages in the varandas. The Delhi Development Authority has also stated that allottee of shop No. 13 who is running a Halwai shop had punctured the side wall and fixed a shutter there and had put chairs, benches, bhatti and other materials on Delhi Development Authority's land.

(d) and (e). The Delhi Development Authority has reported that encroachment in the first case (i.e. shop No.